

lowed. I have told you. You give notice under rule 193 and it can be considered. Adjournment motion is not allowed.

[*Translation*]

SHRI SHIV PRASAD SAHU (Ranchi): The extremists have threatened the school teachers in Delhi that they will kill school children by 15th August. The Hon. Minister of Home Affairs may please pay attention towards it, otherwise a number of school children will lose their lives. Life and property of school children is in danger.

[*English*]

MR. DEPUTY SPEAKER: You give it in writing.

Now, Papers to be laid. Shri Janardhana Poojary.

12.06 hrs.

PAPERS LAID ON THE TABLE

[*English*]

**Notifications under Customs Act,  
1962 and Central Excise Rules  
1944**

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY): I beg to lay on  
the Table—

(1) A copy each of the following  
Notifications (Hindi and English  
versions) under section 159 of  
the Customs Act, 1962:—

- (i) G. S. R. 485(E) to 493(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum regarding levy of auxiliary duty of customs on goods falling under the First Schedule of the Customs Tariff Act, 1975.

(ii) G. S. R. 656(E) and 657(E) published in Gazette of India dated the 13th July, 1987 together with an explanatory memorandum regarding exemption to coking coal of ash content below 12 per cent from the whole of the basic, additional and auxiliary duties of customs leviable thereon.

(iii) G. S. R. 669(E) published in Gazette of India dated the 22nd July, 1987 together with an explanatory memorandum regarding exemption to thirty one specified video software generation equipments from the basic customs duty in excess of 80 per cent *ad valorem* and from the whole of the additional duty of customs leviable thereon.

(iv) G. S. R. 670(E) published in Gazette of India dated the 22nd July, 1987 together with an explanatory memorandum seeking to prescribe auxiliary duty of customs at the rate of 25 per cent on the goods covered by Notification No. 280/87-Customs dated the 22nd July, 1987.

(v) G. S. R. 668(E) published in Gazette of India dated the 22nd July, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 514/86-Customs to 516/86-Customs all dated the 30th Decemebr, 1986 so as to make certain procedural changes with regard to production of essentiality certificate for the purpose of availing concessional rates of import duty on various items imported for the oil sector.  
[Placed in library See No. LT-4574/87]

(2) A copy each of the following  
Notifications (Hindi and English  
versions) issued under the  
Central Excise Rules, 1944:—

- (i) G. S. R. 478(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum regarding exemption to goods falling under the Schedule to the Central Excise Tariff Act, 1985 from the whole of the special duty of excise leviable thereon.
- (ii) G. S. R. 479(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum regarding exemption to all goods produced or manufactured in a free trade zone or in a hundred per cent export-oriented undertaking from the whole of the special duty of excise leviable thereon.
- (iii) G. S. R. 480(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum rescinding Notification No. 55/87-CE dated the 1st March, 1987.
- (iv) G. S. R. 481(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 56/87-CE dated the 1st March, 1987.
- (v) G. S. R. 482(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 57/87-CE dated the 1st March, 1987.
- (vi) G. S. R. 483(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 60/87-CE dated the 1st March, 1987.
- (vii) G. S. R. 484(E) published in

Gazette of India dated the 12th May, 1987 together with an explanatory memorandum rescinding Notification No. 44/87-CE dated the 1st March, 1987.

- (viii) G. S. R. 680(E) published in Gazette of India dated the 29th July, 1987 together with an explanatory memorandum prescribing a concessional rate of basic excise duty of Rupees 10.75 per kilogram on polypropylene filament yarn, no textured, of denierage not above 750.  
[Placed in library See No. LT-4575/87]

12.07 hrs.

#### Message from Rajya Sabha

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule II of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Navy (Amendment) Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 4th August, 1987."

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#### NAVY (AMENDMENT) BILL

#### As Passed by Rajya Sabha

SECRETARY GENERAL: Sir, I lay on the Table the Navy (Amendment) Bill, 1987, as passed by Rajya Sabha.

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MR. DEPUTY-SPEAKER: Now, calling attention. Shri Ajoy Biswas.

(Interruptions)